

(17)

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/03/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :
PETITION NUMBER : TCP/185/2016
NAME OF THE PETITIONER(S) : SIBI C. K. & 11 Others
NAME OF THE RESPONDENT(S) : M/s Vijaya Hospitality & Resorts Ltd & 7 Others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) S. SATHIYANARAYANAN Counsel for R7
(Federal Bank) S. Sathiyanaarayana

2- Sri Varshini Counsel for Petitioner Sri Varshini
for V. Mahesh

ORDER

Ms Sri Varshini, counsel for petitioner present. Shri S Sathiyanaarayaan, counsel for R7 (Federal Bank) present. During the last hearing counsel for petitioner was directed to inform the counsel for respondents of the next date of hearing. Counsel for petitioner stated that she has communicated to the counsel representing R1 to R6 about this date of hearing and on 30.03.2017, he orally conveyed by mobile communication that he is not representing R1 to R6 anymore and asked the petitioner to send a communication directly to R1 to R6. Counsel for petitioner on 30.03.2017 sent a communication directly to R1 to R6 for making arrangement to attend the hearing. Copy of the communication is submitted and the same is taken on record. Respondent S alongwith their counsel called but absent. Based on the statement made by the counsel for petitioner and the communication she had sent to R1 to R6, it appears that the respondents are not interested to pursue the matter. Therefore, they are proceeded ex parte. Counsel for petitioner and counsel for R7 are directed to submit final arguments on the next date of hearing. Put up on 18.04.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)